

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 91/MP/2018 along with IA Nos. 68/2018 and 72/2018**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.

Petitioner : KSK Mahanadi Power Company Limited (KMPCL)

Respondents : Southern Power Distribution Company of AP Limited and Anr.

Date of Hearing : 5.3.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, KMPCL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Nehul Sharma, Advocate, PGCIL  
Shri K. K. Jain, PGCIL  
Shri S. Vallinayagam, Advocate, AP DISCOMS  
Shri J. Kiran, Advocate, AP DISCOMS

**Record of Proceedings**

Learned counsel for the Petitioner requested for adjournment on account of arguing counsel being pre-occupied in part-heard matter before the Hon'ble Supreme Court. Learned counsels for the Respondents did not object the same. Accordingly, the Commission adjourned the matter.

2. The Petition along with the IAs shall be listed for hearing in due course for which separate notices will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

